

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**EXCISE MISCELLANEOUS APPLICATION NO. 87344 OF 2025
IN
EXCISE APPEAL NO. 86355 OF 2017**

(Arising out of Order-in-Original No. PUN-EXCUS-003-COM-0050-16-17 dated 09.03.2017 passed by the Commissioner of Central Excise, Pune-III.)

**HENKEL ADHESIVE TECHNOLOGIES P LTD
PLOT NO. D-3/4, MIDC INDUSTRIAL ESTATE,
JEJURI, TAL PURANDAR,
PUNE-412301.**

Appellant

Vs.

**COMMISSIONER OF CUSTOMS EXCISE AND SERVICE
TAX-PUNE-III
ICE HOUSE 41-A, SASSOON ROAD,
OPP. WADIA COLLEGE, PUNE-411001.**

Respondent

Appearance:

Shri Kiran Chavan, Advocate present for the Appellant.

Shri Hemant Tantia, Joint Commissioner, Authorised Representative present for the Respondent:

CORAM:

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M.PARTHIBAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86993/2025

Date of Hearing : **24.12.2025**

Date of Decision: **24.12.2025**

A copy of SVLDRS Form 1 & 4 with the Miscellaneous application for withdrawal of appeal is received at this end indicating the fact that appellant had settled the dispute under the Sabka Vishwas (Legacy Dispute Resolution) Scheme -2019 (SVLDRS).

2. Ld. Authorised Representative informs that all data including appeal number, AR Number and other details are in order except that Form-4 is issued in the name of Appellant's predecessor, to which effect appellant has produced a copy of certificate issued by the Registrar of Companies to justify its succession.

3. The appeal is therefore, dismissed as withdrawn as has been settled under SVLDRS.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(M.M.PARTHIBAN)
MEMBER (TECHNICAL)**